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THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH-ALLAHABAD.

O.A. 570 of 1987.

Sri Tribhuwan Nath Applicant.

Versus

Union of India & others..... Respondents.

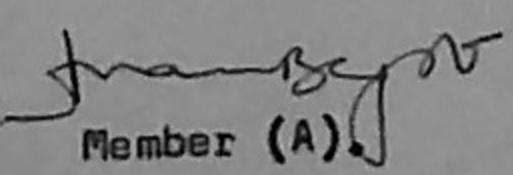
Hon'ble Mr. Justice U.C. Srivastava- V.C.
Hon'ble Mr. A.B. Gorthi- Member (A).

(By Hon'ble Mr. Justice U.C. Srivastava- V.C.)

The applicant was employed as Casual labour in the Railway Department in the year 1977 and thereafter he was posted under permanent Way Inspector in the year 1978. According to the applicant he has worked more than 120 days continuously and he has acquired the status of Class IV employee. For this continuous 120 working days, the respondents have denied.

There was a dispute that he has attained the Temporary status. The applicant has placed reliance on the order of Divisional Personnel Officer N.R. Allahabad dated 26.4.86.

Apparently this application is barred by time. The applicant has filed a representation dated 12.1.87 before the respondent which according to him has not been decided and no information has been given to the applicant about the disposal of the same representation. But according to the respondent that representation has been disposed of stating that representation was itself for re-appointment of the applicant which is not possible for the department. Anyhow the respondents can dispose it of on legal ground. Accordingly this application is otherwise dismissed, but the respondents are directed to decided the representation of the applicant within a period of three month from the date of communication of this order according to law. No order as to the costs.


Member (A).


Vice Chairman.

Dt: May 11, 1992.

(DPS)